

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 129/MP/2013**

Subject : Petition under sections 142, 146 and 149 of the Electricity Act, 2003 read with Regulations 3(4), 14 of the CERC (Terms and Conditions for recognition and issuance of renewable Energy certificate for Renewable Energy Generation) Regulations, 2010

Date of hearing : 11.7.2013

Coram : Shri V.S.Verma, Member  
Shri M. Deena Dayalan, Member

Petitioner : Dhampur Sugar Mills Limited

Respondents : NLDC, UPSLDC, UP New and Renewable Energy

Parties present : Shri Rajiv Yadav, Advocate for the petitioner  
Ms. Joyti Prasad, NLDC  
Ms Minaxi Garg, NLDC

**Record of Proceedings**

Learned counsel for the petitioner submitted that the petitioner, Dhampur Sugar Limited is bagasse based co-generation plant in the State of Uttar Pradesh and has filed this petition being aggrieved by the conduct of Northern Regional Load Despatch Center for non issuance of RECs contrary to the directions of the Commissions in orders dated 18.10.2012 and 8.1.2013 in Petition Nos. 36/MP/2012 and Review Petition No. 25/2012, respectively.

2. Learned counsel submitted that similar petitions are listed for hearing on 16.7.2013 and requested to list this petition also on 16.7.2013.

3. After hearing the learned counsel of the petitioner, the Commission directed to admit the petition and issue notice to the respondents.

4. The Commission directed the petitioner to serve copy of the petition to the respondents immediately who may file their responses by 15.6.2013.

5. The petition shall be listed for hearing on 16.7.2013.

By order of the Commission,  
Sd/-  
(T. Rout)  
Joint Chief (Law)